पाकिस्तान अधिकृत काश्मीर से आये शरणार्थियों का पुनर्वास

+

*६७१. { श्री अजीत सिंह सरहदी :
श्री प्रकाशवीर शास्त्री :
शेख मुहम्मद अकबर :

क्या पुनर्वास तथा अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार ने पाकिस्तान अधिकृत काश्मीर से आने वाले शरणार्थियों के पुनर्वास के लिये कोई राशि मंजूर की है;

(ख) यदि हां, तो क्या यह राशि राज्य सरकार द्वारा खर्च की जायेगी ; और

(ग) पाकिस्तान अधिकृत काश्मीर से कितने शरणार्थी आये हैं जिनके लिये यह राशि मंजूर की गई है ?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) No amount has been sanctioned, but as stated in reply to Question No. 403 answered on the 25th Ferbuary, 1960 a scheme for giving *ad hoc* assistance to migrants from the Pakistan held areas of the Jammu and Kashmir State was announced on the 7th January, 1960. A copy of the Press Note giving details of the scheme was also then placed on the Table of the Sabha.

(b) The amount is being disbursed by an Officer of the Central Government posted at Jammu for the purpose.

(c) As stated in reply to part (a) of Question No. 1035 answered on the 22nd March, 1960 the number is about 35,000 families.

Shri Ajit Singh Sarhadi: In view of the fact that there are very few prospects of the restitution or restoration of the Pakistan-occupied areas of Kashmir, are claims being invited from these 35,000 people, verifying the properties which they have left there, as was done in the case of the refugees from West Pakistan?

Shri Mehr Chand Khanna: I have answered this question many times in the House. I shall clarify the position of the Government of India. This area is a part of India, and we consider it as such and we are not going to concede that point.

Shri Ansar Harvani: Is it not a fact that a number of properties in Srinagar and round about which were vacated by the people who have migrated to Pakistan have been allotted to the people living in Kashmir instead of to those people who had migrated from the Pakistan-occupied area of Kashmir?

Shri Mehr Chand Khanna: If the hon. Member is referring to the Custodian's law in Jammu and Kashmir, that is not under the Government of India.

श्री अ० मु० तारिक : आप ने फरमाया है कि रिफ्यूजियों की तादाद ३५,००० है। मैं जानना चाहता हूं कि इस ३५,००० में से कितने जम्मू कश्मीर में बसा दिये गये हैं और कितने जम्मू कश्मीर से बाहर हैं। और जो जम्मू कश्मीर से बाहर हैं उन के साथ आप का क्या राब्ता है ?

[آپ نے فرمایا ھے کہ رفوجیوں کی تعداد ۳۵۰۰۰ ھے - میں جاننا چاھتا ھوں کہ اس ۳۵۰۰۰ میں سے کتنے جموں کشمیر میں بسا دئے گئے ھیں اور کتنے جمو کشمیر سے باھر ھیں - اور جو جموں کشمیر سے باھر ھیں ان کے ساتھ اپ کا کیا رابطہ ھے -]

श्री मेहर चन्द खन्ना : ३५,००० फैमिलीज की तादाद है। २१,००० के करीब देहाती हैं और १४,००० के करीब उन में से शहरी हैं। उन में से बहुत बड़ी तादाद जम्मू कश्मीर के इलाके में है और शायद १,००० या २,००० हिन्दुस्तान के बकाया इलाके में हैं। हमारी स्कीम सब के लिये एकसा है।

श्री अ० मु० तारिक : जो लोग जम्मू कश्मीर में हैं जैसे आप ने उनके लिये एक अफसर मुकर्रर किया है, उन को जमीन देने के लिये, उसी तरह से मैं जानना चाहता हूं कि जम्मू कश्मीर के बाहर क्या तरीका है तमाम रिफ्यूजीज को माली इमदादा देने का ।

[جو لوگ جموں کشمیر میں ہیں جیسے آپ نے ان کے لئے ایک افسر مقرر کیا ہے - ان کو زمین دینے کے لئے - اسی طرح سے میں جاننا چاہتا ہوں کہ جمو کشمیر کے باہر کیا طریقہ ہے تمام رفوجیز کو مالی امداد دینے کا -]

श्री मेहरचन्द खन्ना : जम्मू का जो अफसर है हम ने वह मुकर्रर किया है प्राइम मिनिस्टर, कश्मीर के कहने पर फार्म हम ने छपवाये और उन को तकसीम किया । ३५,००० में से अभी हमारे हाथ में ७,००० या ८,००० फार्म हैं । ५,००० या ६,००० फार्म हम देख चुके हैं और ४,००० या ५,००० के मुताल्लिक फैसला भी हो चुका है । हमारा इरादा आज तक तो यह है कि जालन्धर में जो रीजनल सेटलमेंट कमिश्नर हैं उन की मार्फत उन लोगों को रुपया दिया जाय । अगर कोई खास तकलीफात हमारे सामने आयें तो हम गौर करेंगे ।

श्री वाजपेयी : जो रिफ्यूजीज जम्मू कश्मीर से बाहर भारत के अन्य भागों में बसे हुए हैं, क्या उन को रुपया देने की व्यवस्था दिल्ली में करने के सम्बन्ध में कोई विचार हो रहा है ?

श्री मेहरचन्द खन्ना : अगर थोड़े आदमी हों तो उन के लिये मैं नया अमला मुकर्रर करने के लिये तैयार नहीं हूं । अगर आदमी ज्यादा हुए तो शायद हम इस बात को सोचने के लिये तैयार हों क्योंकि हम बहुत रुपया देंगे और काफी तादाद में लोगों को दे रहे हैं और हर जगह दफ्तर खोलना हमारे लिये आसान नहीं है ।

श्री ब्रजराज सिंह : अभी मिनिस्टर महोदय ने कहा कि जो जम्मू कश्मीर का कस्टोडियन ला है वह भारत सरकार के अधिकार क्षेत्र में नहीं आता है, इसके बावजूद भारत सरकार जो पाकिस्तान अकुपाइड कश्मीर है उस के लोगों को सहायता देने जा रही है । मैं जानना चाहूंगा कि जम्मू कश्मीर के कस्टोडियन ला को भारत सरकार के मातहत लाने के लिये क्या भारत सरकार ने जम्मू कश्मीर के प्राइम मिनिस्टर को कोई सुझाव दिये हैं, और अगर दिये हैं तो उन की इस बारे में क्या प्रतिक्रिया हुई है ?

श्री मेहरचन्द खन्ना : यह बात तो बहुत पुरानी है । लेकिन एक बात मैं आप की खिदमत में अर्ज करना चाहता हूं कि बहुत सी जमीन जो हमारे शरणार्थी भाइयों को दी गई है वह उन मुसलमान भाइयों की है जो पाकिस्तान चले गये हैं, और जम्मू और कश्मीर के वजीर आजम ने मेरी इस मामले में बहुत सहायता की है । उन्होंने मुझ से कहा कि जमीन उन के पास है और वे बिल्कुल उन को मालिक बना देने के लिये तैयार हैं । मैं उन का मश्कूर हूं ।

श्री ब्रजराज सिंह : कश्मीर के कानून को भारत सरकार के मातहत लाने के लिये आप ने क्या किया है ? मश्कूर तो आप तो बने रहिये ।

Shri Mehr Chand Khanna: I have given the reply. Probably, the hon. Member did not follow.

Shri Braj Raj Singh: The hon. Minister has not answered my question.

Shri Ajit Singh Sarhadi: May I know whether the displaced persons from the Pakistan-occupied area of Kashmir settled in India outside Jammu and Kashmir are entitled to the same rights and privileges in respect of allotment of Government properties, as other refugees from West Pakistan?

Shri Mehr Chand Khanna: I have made declarations, and I repeat it, that those migrants who have come from the raider-held areas of Jammu and Kashmir are eligible, and they are entitled to certain facilities under the compensation scheme, both in the matter of saleable properties as also in the matter of allottable properties. To that extent, I am prepared to give them a concession in the matter of readjustment of public dues.

Shri Ajit Singh Sarhadi: Is it not a fact that the present rules under the Displaced Persons Compensation and Rehabilitation Act do not permit those rights and privileges to the displaced persons from that side, and if so, would the hon. Minister bring forward any legislation to give them those rights?

Shri Mehr Chand Khanna: No. There is no question of any legislation being required. Under the rule, I have the right to allot an allottable property to a sitting occupant. As regards those who are there and are eligible and are in possession of property of the value of below Rs. 10,000, I am prepared to give them certain concessions under my scheme.

Shri Braj Raj Singh: The hon. Minister has not answered my question. My point was this. The hon. Minister was heard to say that the Jammu and Kashmir Custodian's law was not within the jurisdiction of the Government of India. I want to know what steps the Government of India have taken to bring that law within the jurisdiction of the Government of India. For, since some time past, we have been seeing that the Government of Jammu and Kashmir want that all the laws of the Central Government should be applicable to their State also excepting a few. So, what steps did the hon. Minister take in this behalf?

Mr. Speaker: The hon. Member wants to know why that law also has not been taken over by the Government here?

Shri Mehr Chand Khanna: I have answered and I would repeat that certain obligations were also involved on our side; I am concerned with this question only to a limited extent, that is, with those migrants who have come there and have been allotted lands. In connection with those lands, though they happen to be evacuee and belong to those persons who have gone away to Pakistan, I have been given an assurance by the Prime Minister of Jammu and Kashmir that there will be no difficulty in passing on the titles of those lands to these migrants under my scheme.

Production of Fertilizers

\+
*672. Shri D. C. Sharma:
Shri P. C. Borooah:
Shri Damani:
Shri Somani:

Will the Minister of **Commerce and Industry** be pleased to refer to the reply given to Starred Question No. 360 on the 22nd November, 1960 and state the up-to-date progress made by Technical Committee for the production of fertilizers?

The Minister of Industry (Shri Manubhai Shah): With the submission of a Report on Mysore, the Committee has completed the task assigned to it.

Shri D. C. Sharma: May I know whether a copy of that Report will be placed on the Table?

Shri Manubhai Shah: The Report, really speaking, is of a more technical nature and deals with various sites. If the hon. Member is interested in knowing about a particular site, the recommendations in a broad way or a summary of them will be made available to him.

Mr. Speaker: I would make a suggestion. So far as the supply of fertiliser is concerned, every State is interested. Therefore, if possible, if one or two copies are placed in the Library, it would help Members.

Shri Manubhai Shah: I would have no particular objection, but the only point is that this was a Committee which was going into the different